

THE HIGH COURT OF ORISSA, CUTTACK.

NOTIFICATION

No. 630 /R Dated: 15.11.2016

In exercise of the power conferred under Rule-8 of the High Court of Orissa Arbitration Centre (Administrative Cost and Arbitrators' Fees) Rules, 2014 the Chief Justice of the High Court of Orissa in consultation with the Arbitration Committee do hereby make the following amendments:-

1. These Rules may be called the High Court of Orissa Arbitration Centre (Administrative Cost and Arbitrators' Fees) (Amendment) Rules, 2016.
2. They shall come into force w.e.f. the date of the notification.

Rule 3 of the High Court of Orissa (Administrative Cost and Arbitrators' Fees) Rules, 2014 shall be substituted as follows:-

“3. The assessment of the fees of the Arbitrator shall be in accordance with the Fourth Schedule appended to Sub-Section (14) of Section 11 of The Arbitration and Conciliation Act, 1996 (26 of 1996) as amended by the Arbitration and Conciliation (Amendment) Act, 2015 (3 of 2016). In cases, where the Arbitral Tribunal consists of three or more members, the Coordinator shall, in consultation with the Chairperson, decide the fees payable to each of the Arbitrators.”

BY ORDER OF THE CHIEF JUSTICE


(C.R. MOHAPATRA) 11.11.16
COORDINATOR,

ARBITRATION CENTER

Memo No. 10124 (30) Date: 15.11.2016

Copy forwarded to the

1. Sr. Principal Secretary to the Hon'ble Chief Justice
2. Addl Principal Secretaries/ Sr. Secretaries/ Secretaries/ P.As to place the Notification before Hon'ble Judges for their Lordships' kind information,
3. The Advocate General, Odisha, Cuttack
4. Asst. Solicitor General, Govt. of India attached to the Orissa High Court
5. The President, Orissa High Court Bar Association, Cuttack

for information and necessary action.


Special Officer (Special Cell)